

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-185-2020****IN****STM 1152-2020**

Shaun Nicholas Lobo ... Applicant
Versus
Village Panchayat of Calangute & Ors. ... Respondents

Mr. A. D. Bhobe with Ms. K. Govenkar, Advocates for the Applicant.

Mr. B. Fatarpekar, Advocate for Respondent No.1.

Mr. H. D. Naik, Advocate for Respondent No.2.

Mr. M. Salkar, Government Advocate for Respondent Nos.3, 4 and 5.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 23rd November, 2020

P.C.

Despite of our orders restraining the opening of the basement area, it appears that Respondent Nos.6(a) to 6(c) have reopened the basement area and are undertaking commercial activities therefrom. Mr. Bhobe points out that these Respondents are avoiding service and alongwith this application has placed on record some *prima facie* evidences in support of this statement.

2. Be that as it may, in view of the restraint order, the Respondent Nos.6(a) to 6(c) ought not to have opened the basement

premises and commenced commercial activities therefrom. Mr. Salkar, learned Government Advocate submits that the concerned Police Inspector will today itself take steps that the basement premises are closed and no commercial activities are undertaken from the same. Further, the Police Inspector to assist the Applicant in serving the process in this petition/Misc. Civil Application on Respondent Nos.6(a) to 6(c).

3. The matter is now posted on 25th November, 2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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